The West Bengal University Laws (Amendment) (No.2) Act, 1976

Act 31 of 1976

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West Bengal Act XXXI of 1976

THE WEST BENGAL UNIVERSITY LAWS AMENDMENT (No. 2) ACT, 1976.

[17th May, 1976.]

An Act to provide for compulsory retirement of Vice-Chancellors on attaining the age of sixty-five years.

WHEREAS it is expedient to provide for compulsory retirement of Vice-Chancellors on attaining the age of sixty-five years;

It is hereby enacted in the Twenty-seventh Year of the Republic of India, by the Legislature of West Bengal, as follows:

1. This Act may be called the West Bengal University Laws Amendment (No. 2) Act, 1976.

2. In this Act, unless the context otherwise requires, "University" means any of the Universities constituted or established, as the case may be, under sub-section (1) of section 3 of—
   (i) the Calcutta University Act, 1966;
   (ii) the North Bengal University Act, 1961;
   (iii) the Kalyani University Act, 1960;
   (iv) the Burdwan University Act, 1959;
   (v) the Jadavpur University Act, 1955; and
   (vi) the Rabindra Bharati Act, 1961.

\(^1\)For Statement of Objects and Reasons, see the Calcutta Gazette, Extraordinary, Part IV of the 15th April, 1976; for proceedings of the West Bengal Legislative Assembly, see the record of the sitting of that Assembly held on the 22nd April, 1976.
3. Notwithstanding anything contained in any law for the time being in force, no person shall hold office as a Vice-Chancellor of a University after he has attained the age of sixty-five years:

Provided that nothing contained in this section shall apply to a Vice-Chancellor who was appointed before the coming into force of this Act.

Explanation.—For the purposes of this section, a Vice-Chancellor includes a Pro-Vice-Chancellor.